

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH
AT NEW DELHI

RA No. 126 OF 2001

IN

OA No. 1386 OF 1999

(17)

Date of Decision : 04.04.2001

In the matter of :

1. Union of India through the Secretary
Ministry of Defence, Govt. of India
New Delhi.
2. The Chief of the Army Staff
Army Headquarters, Sena Bhavan
New Delhi.
3. The Commandant
505 Army Base Workshop
Delhi Cantt.
4. The Commanding Officer
Station Workshop
Delhi Cantt.
5. The Commanding Officer
AFTC, Delhi Cantt.
6. The Commandant, CVD
EME Workshop
Delhi Cantt.
7. The Commandant
No.226, Army Supply Corps
Type 'G', Delhi Cantt.
8. The Commanding Officer
Delhi Area Signals Copy
C/O 56, APO.
9. The Commanding Officer
DAPOCMP
Delhi Cantt.
10. Headquarters
Tech Group EME
Delhi Cantt. .. Review Petitioners

Versus

S/Shri

1. Ramesh Kumar, S/o Shankar Rao
2. Jamshed Ali, S/o Sukhi
3. Sukh Lal, S/o Basanti

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4. Gulab Chand, S/o Sukh Ram

5. Mahesh Kumar, S/o Bhola Ram

6. Phool Mohamad, S/o Zamdalimiya

7. Puran, S/o Lila Ram

8. Mukandh Ram, S/o Rup Chand

9. Ramesh Chand, S/o Jhabu Ram

10. Nem Chand, S/o Lila Dhar

11. Suresh Kumar, S/o Kishan Lal

12. Fakir Chand, S/o Kali Charan

13. Laxmi Devi, S/o Bishan Dass

14. Shyam Lal, S/o Chandi Ram

15. Om Prakash, S/o Parshad

16. Narain, S/o Sohan Lal

17. Tribhwan, Matura Ram

18. Ram Dass, S/o Kishan Lal

19. Bhim Singh, S/o Manglu Singh.

20. Anil Kumar, S/o Ram Dass. .. Respondents

Counsel for the applicants : Mr. K.K. Patel, Advocate

Counsel for the respondents: Mr. V.P. Sharma, Advocate

CORAM:

HON'BLE SRI JUSTICE V. RAJAGOPALA REDDY, VICE CHAIRMAN (J)

HON'BLE SRI GOVINDAN S. TAMPI : MEMBER (A)

O R D E R

(per Hon'ble Sri Justice V. Rajagopala Reddy, Vice Chairman)

We do not find any error apparent on the face of the record. The OA was disposed of with the direction to the respondents to pay whatever the arrears that the applicant was entitled ^W in case the representation dated 19.4.1999 was disposed of in

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(19)

his favour. We do not find any prejudice caused to the respondents by the direction given in the order. The RA is, therefore, dismissed in circulation.

(GOVINDAN S. TAMPi)
MEMBER (A)

Ombygnitadly
(V. RAJAGOPALA REDDY)
(VICE CHAIRMAN)

Dated 4th April, 2001

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